

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 107
IA No. 76/JPR/2021
IA No. 77/JPR/2021
S. B. CP No. (IB) - 11/9/RHC/2015
Under Section 9 of IBC, 2016

In the matter of:

Dr. Kishor Joshi

...Operational Creditor/Applicant

Versus

American International Health Management Ltd.

... Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Amol Vyas Adv.

For the Respondent : Karan Pratap Singh Adv.

ORDER

Heard Mr. Amol Vyas Adv. for the Petitioner/Operational Creditor. Mr. Karan Pratap Singh Adv. appears on behalf of the Respondent/Corporate Debtor. Mr. Amol Vyas Adv. submits that matter has been amicably settled and MOU has been signed by and between the parties and both parties have agreed with the terms of MOU, whereunder he seeks to withdraw the petition. Permission granted. Mr. Karan Pratap Singh Adv. for the Respondent also submits that he does not want to press the IA Nos. 76/JPR/2021 and 77/JPR/2021. Consequently, S.B. CP No. (IB)- 11/9/RHC/2015 and IA No. 76/JPR/2021 & IA No. 77/JPR/2021 are dismissed as withdrawn.

SD —
(Deep Chandra Joshi)
Judicial Member

SD —
(Raghu Nayyar)
Technical Member

April 22, 2022
RS